

**Construction Activities in Lutyen Zone**

2082. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to demolish and reconstruct some of the Government bungalows in Lutyen zone in the capital;

(b) if so, whether construction activities in Lutyen zone are prohibited;

(c) if so, reasons therefor;

(d) whether Government would private owners of bungalows in the said zone also to reconstruct their bungalows; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) No, Sir.

(b) to (c) Does not arise.

**Action Plan to check illegal construction in Delhi**

2083. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Politician-builder nexus blamed for illegal construction", as reported in the *Statesman* dated the 15th January, 1997;

(b) if so, whether the causes for growth of unauthorised constructions in the capital have been ascertained;

(c) if so, the details thereof; and

(d) the action plan of Government to check illegal construction in the capital?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT AFFAIRS (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) to (d) Unauthorised construction is a continuing problem in Delhi and its removal is an ongoing process. As and when unauthorised construction is detected or reported, action is taken by DDA, MCD and NDMC under the provisions of the Delhi Development Act, 1957, the Delhi Municipal Corporation Act, 1957 and the New Delhi Municipal Council Act 1994 respectively. During the last three years DDA booked 385 cases of violations of sanctioned building plans for action under the Delhi Development Act. The Lt. Governor of Delhi has constituted a Special Task Force in each of the nine districts of Delhi to check unauthorised constructions and encroachments on public land.

**Allotment of vacated quarters in Laxmibai Nagar**

2084. SHRI SANJAY NIRUPAM: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1230 given in the Rajya Sabha on the 25th July, 1996 and state:

(a) when quarter Nos. 824, 924 and 973 in Laxmibai Nagar, New Delhi were last vacated by the outgoing allottees;

(b) the number of times these were allotted to Government employees thereafter;

(c) the details of employees who refused to accept allotment of these quarters and on what grounds; and

(d) what steps are being taken to allot them now?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT AFFAIRS (DR. U. VENKATESWARLU): (a) to (d) Allot-